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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 495/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

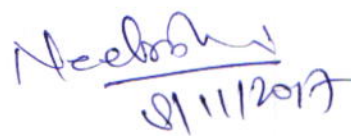

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: IPSEL Entertainment Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Neebady	CP-Roc member	 8/11/2017
2	PRAVEEN TIWARI	PROFESSIONAL FOR PETITIONER	

**ORDER**

**CP 495/252(3)/NCLT/MB/MAH/2017**

On receipt of the Report of Registrar of Companies, Pune, this Bench has noticed that the ROC has passed Striking off Order in compliance with section 248 of the Companies Act, 2013 but whereas the same report states that there is no objection to restore the name of the company. If that is so, what prompted this ROC to strike off the company? In view of the same, the ROC is hereby directed to file revised Report making it clear its stand over the relief sought by the Petitioner.

List this matter on 10.11.2017.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)